

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VARIDHI COTSPIN PRIVATE LIMITED (In CIRP)

At-1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dholka,
Ahmedabad, Gujarat, - 380051

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VARIDHI COTSPIN PRIVATE LIMITED PAN No: AAECV9837B CIN No: U17291GJ2014PTC085459
2.	Address of the registered office	1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dholka, Ahmedabad, Gujarat, - 380051
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Village Koth, Dholka, Ahmedabad
5.	Installed capacity of main products/ services	Spinning facility housing 29,184 spindles to produce Ring Spun 100% Cotton, Compact, Combed, Carded Yarn. Installed capacity to produce approximately 500 metric tons of yarn per month.
6.	Quantity and value of main products/ services sold in last financial year	Rs. 90.54 Cr in FY 2023-24 and Rs. 21.22 Cr. for part of the FY 2024-25. (Rs. 112.12 Cr in FY 2021-22 with Rs. 11.82 Cr PBITD)
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details including teaser and detailed EOI can be obtained by sending an email at email id: cirp.varidhicotspin@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending an email at cirp.varidhicotspin@gmail.com
10.	Last date for receipt of expression of interest	04 September 2026
11.	Date of issue of provisional list of prospective resolution applicants	14 September 2026
12.	Last date for submission of objections to provisional list	19 September 2026
13.	Date of issue of final list of prospective resolution applicants	24 September 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28 September 2026
15.	Last date for submission of resolution plans	28 October 2026
16.	Process email id to submit Expression of Interest	cirp.varidhicotspin@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	UDYAM-GJ-01-0003766

Further details are set out in the detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in the EOI.

Prawincharan Prafulcharan Dwary
Resolution Professional of VARIDHI COTSPIN PRIVATE LIMITED (In CIRP)

IBBI Reg. No.: IBBI/PA-002/IP-N00331/2017-2018/10937

AFA Valid upto: 31.12.2026

Date: 12.08.2026

Place: Ahmedabad

Email for Correspondence: cirp.varidhicotspin@gmail.com

Mob: 9426742700



भारतीय रिज़र्व बैंक

Reserve Bank of India

www.rbi.org.in



Auction of Government of India Dated Securities for ₹32,000 crore on August 14, 2026

Government of India has announced the sale (issue / re-issue) of following dated securities:

Sr. No	Nomenclature	Notified amount Nominal (in ₹Crore)	Earmarked for Retail Investors (in ₹Crore)
1.	New GS 2029	11,000	550
2.	New GS 2033	11,000	550
3.	7.24% GS 2055	5,000	250
4.	7.50% GOI SGrB 2056	5,000	250

The securities will be sold through Reserve Bank of India, Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions spelt out in the General Notification F.No.4(2)-B(W&M)/2018, dated March 26, 2025 and the Specific Notification issued in this regard.

The auction will be conducted using multiple price method on August 14, 2026 (Friday). The result will be announced on the same day and payment by successful bidders will have to be made on **August 17, 2026 (Monday)**.

Retail investors can participate in the auction on a non-competitive basis as per the Scheme for non-competitive bidding facility. Individual investors can also place bids through the Retail Direct portal (<https://rtdirectdirect.rbi.org.in>).

For further details, please see press release dated **August 10, 2026** on RBI website (www.rbi.org.in).

Government Security offers safety, liquidity and attractive returns for long duration.

"Don't get cheated by E-mails/SMSs/Calls promising you money"



R.A.K. CERAMICS INDIA PRIVATE LIMITED

CIN : U26919TG2004PTC042401

Regd. Office : 8-2-350/6/2, 4-B, 4th Floor, Vamsiram Jyothi Square, Road No.3, Banjara Hills, Hyderabad, Telangana-500034.
E-mail : officeemail@rakceramics.com, Website: www.rakceramics.com
Tel : 91 884 232934, 5698334, Fax : 91 884 2329343

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026 (Regulation 52(i), read with regulation 52(4) of the Listing Regulations)

Sr. No.	Particulars	Qtr. Ending 30.06.2026	Corresponding Qtr. 30.06.2025	Previous year ended 31.12.2025
1.	Total Income from Operations	1,636.54	1,411.37	5,447.94
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(123.78)	(117.93)	(904.93)
3.	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(123.78)	(117.93)	(904.93)
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(123.78)	(117.93)	(898.27)
5.	Total Comprehensive income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(123.78)	(117.93)	(898.59)
6.	Paid up Equity Share Capital	1,003.10	1,003.10	1,003.10
7.	Reserves (excluding Revaluation Reserve)	(2,652.71)	(1,874.25)	(2,317.25)
8.	Securities Premium Account	1,946.94	1,946.94	1,946.94
9.	Net worth	297.33	1,275.78	632.79
10.	Paid up Debt Capital/ Outstanding Debt	2,514.02	1,497.82	1,492.04
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	8.46	1.04	2.36
13.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -	-	-	-
1.	Basic:	(1.23)	(1.18)	(8.95)
2.	Diluted:	(1.23)	(1.18)	(8.95)
14.	Capital Redemption Reserve	-	-	-
15.	Debt Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	(0.00)	(0.01)	(1.82)
17.	Interest Service Coverage Ratio	(1.17)	(2.03)	(4.61)

#- Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

Notes:

a) The above is an extract of the detailed format of quarterly/ annual financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly/ annual financial results is available on the websites of the Stock Exchange(s) and the listed entity (<https://www.rakceramics.com/india/en>).

b) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE, Limited and can be accessed on the URL (<https://www.bseindia.com/india/en/financials/Attachments/8392896f-9466-405c-83ca-78c1f50bae25.pdf>).

c) The impact on net profit/ loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.

For and on behalf of the Board of Directors of R.A.K. Ceramics India Private Limited

Sd/-

Bobby Joseph

Director and CEO

DIN : 00032661

NAVI MUMBAI INTERNATIONAL AIRPORT

NOTICE INVITING EXPRESSION OF INTEREST FOR CONSTRUCTION OF PROPOSED GA HANGAR – NO 3 AT NAVI MUMBAI INTERNATIONAL AIRPORT

Navi Mumbai International Airport Limited ("NMIAL") has been granted the right to develop, operate and maintain the Navi Mumbai International Airport ("NMIA") on DBFOT basis. NMIAL proposes to undertake the construction of the proposed general aviation (GA) Hangar's.

The scope of works includes, but not limited to, the engineering, supply, fabrication, erection & installation, integration, interfacing, testing, commissioning, obtaining all requisite statutory approvals / licenses, warranty support, rectification of defects, obligations during Warranty Period/ defect rectification period, of the proposed GA Hangar's at NMIA.

NMIAL invites responses to the Expression of Interest ("EOI") from qualified, experienced and reputed contractors for above mentioned Works for NMIA.

Interested applicants may download and submit their response to the EOI by registering on the NMIAL e-portal: <https://nmiairport.abcpnprocure.com>

For further details and instructions, please visit the E-tenders section: www.nmiairport.co.in

The deadline for submission of the response to EOI is 17th August 2026, 17:00 hrs IST.

Note: NMIAL reserves the right to reject any response to EOI or change / cancel the tender process at any time without prior notice or without assigning any reason whatsoever.

NAVI MUMBAI INTERNATIONAL AIRPORT LTD.

Email: nmial.tenders@adani.com

Website: www.nmiairport.co.in

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VARIDHI COTSPIN PRIVATE LIMITED (IN CIRP)

At-1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dhokla, Ahmedabad, Gujarat. - 380051

(Under sub-regulation 11 of regulation 3(a) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. VARIDHI COTSPIN PRIVATE LIMITED PAN No: AAEVC98378 CIN No: U17291GJ2014PTC085459
2.	Address of the registered office 1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dhokla, Ahmedabad, Gujarat. - 380051
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Village Koth, Dhokla, Ahmedabad
5.	Installed capacity of main products/ services Spinning facility housing 29,184 spindles to produce Ring Spun 100% Cotton, Compact, Combed, Carded Yarn. Installed capacity to produce approximately 500 metric tons of yarn per month.
6.	Quantity and value of main products/ services sold in last financial year Rs. 90.54 Cr in FY 2023-24 and Rs. 21.22 Cr. for part of the FY 2024-25. (Rs. 112.12 Cr in FY 2021-22 with Rs. 11.82 Cr PBTD)
7.	Number of employees/ workmen NA
8.	Further details including the last available financial statements (with schedules) of two years, and lists of creditors are available at URL: Details including tesser and detailed EOI can be obtained by sending an email at: corp.varidhicotspin@gmail.com,
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be obtained by sending an email at corp.varidhicotspin@gmail.com
10.	Last date for receipt of expression of interest 04 September 2026
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14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28 September 2026
15.	Last date for submission of resolution plans 28 October 2026
16.	Process email id to submit Expression of Interest corp.varidhicotspin@gmail.com
17.	Details of the corporate debtor's registration status as MSME UDYAM-GJ-01-0003766

Further details are set out in the detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in the EOI.

Prawincharan Prafucharan Dwary
Resolution Professional of Synergy Food and Agro Processors Pvt. Ltd. (in CIRP)
IBBI Reg. No.: IBBI/IPA-002/IP-N00331/2017-2018/10937
AFA Valid upto: 31.12.2026
Email for Correspondence: corp.varidhicotspin@gmail.com
Mob: 9426742700

Date: **12.08.2026**
Place: **Ahmedabad**



SAFA SYSTEMS & TECHNOLOGIES LIMITED

Registered Office: 46/2631 B, Safa Arcade, Kaniyapilly Road, Chakkarakarambu, Ernakulam, Kerala- 682028
CIN: L52100KL2021PLC071051
Website: www.sssinfo.in, E-mail: office@sssinfo.in,
Tel: +91 7593001140

INFORMATION REGARDING 05th ANNUAL GENERAL MEETING

Notice is hereby given that the 05th Annual General Meeting ("AGM") of the Members of **M/s Safa Systems & Technologies Limited** will be held on **Friday, 11th September, 2026 at 03:30 P.M. (IST)** through **Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM")**, without the physical presence of members to transact the businesses as set out in the notice convening the AGM of the Company. The venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. 46/2631 B, Safa Arcade, Kaniyapilly Road, Chakkarakarambu, Ernakulam Kerala- 682028.

In accordance with General Circular No. 14/2020 dated 8th April, 2020 and 20/2020 dated 05th May, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/ 133 dated 03rd October, 2024 issued by the Securities and Exchange Board of India ("SEBI"), the Notice of the AGM and the Annual Report for the financial year ended **31st March, 2026** will be sent **only through electronic mode** to those Members whose email addresses are registered with the Company, **Cameo Corporate Service Ltd (RTA)**, or their respective Depository Participants (DPs). The Notice and Annual Report will also be available on the Company's website www.sssinfo.in, on the website of **BSE Limited**, and on the website of **CDSL**.

Since the Company does not have any shareholders holding shares in physical form, **no separate communication is required under Regulation 36(1)(b) of the SEBI Listing Regulations**. Members can attend and participate in the AGM only through VC/OAVM.

Shareholders whose email addresses are not registered are requested to update the same with their respective Depository Participants (DPs) to receive the AGM Notice, Annual Report and to participate in e-voting and the virtual AGM.

By Order of the Board of Directors
For Safa Systems & Technologies Limited
Sd/-
DIVYA MODI
Company Secretary and Compliance Officer
Membership No.: A69806

Place: Ernakulam
Date: 11/08/2026



LYKA LABS LIMITED

Registered Office : 4801 / B & 4802 / A, G.I.D.C. Industrial Estate, Ankleshwar- 393002.
CIN: L24230GJ1976PLC008738 • Website : www.lykalabs.com

STATEMENT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026 (₹ in lakhs except per Share data)

Sr. No.	Particulars	Standalone				Consolidated			
		Quarter ended 30th June, 2026	Quarter ended 31st March, 2026	Quarter ended 30th June, 2025	Year ended 31st March, 2026	Quarter ended 30th June, 2026	Quarter ended 31st March, 2026	Quarter ended 30th June, 2025	Year ended 31st March, 2026
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income from Operations	4,272.79	2,854.04	2,994.98	12,487.97	4,272.79	2,864.19	3,365.63	13,194.24
2	Net Profit / (Loss) for the Year (before Tax, Exceptional and/or Extraordinary items)	199.35	(688.99)	116.74	(1,022.09)	194.80	(858.62)	135.17	(1,177.94)
3	Net Profit / (Loss) for the Year before tax (after Exceptional and/or Extraordinary items)	199.35	(2,990.43)	116.74	(3,323.53)	194.80	(858.62)	135.17	(1,177.94)
4	Net Profit / (Loss) for the Year after tax (after Exceptional and/or Extraordinary items)	210.03	(2,977.21)	81.07	(3,228.84)	204.66	(806.63)	99.62	(1,043.56)
5	Total Comprehensive Income for the Year (Comprising Profit / (Loss) for the Year(after tax) and Other Comprehensive Income (after tax))	210.03	(2,989.77)	81.07	(3,243.24)	204.66	(819.18)	99.62	(1,057.97)
6	Equity Share Capital	3,615.27	3,615.27	3,615.27	3,615.27	3,615.27	3,615.27	3,615.27	3,615.27
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	5,084.64	-	-	-	5,624.07
8	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)	-	-	-	-	-	-	-	-
1. Basic:	0.58	(8.24)	0.22	(8.93)	0.57	(2.10)	0.25	(2.77)	
2. Diluted:	0.58	(8.24)	0.22	(8.93)	0.57	(2.10)	0.25	(2.77)	

The standalone & consolidated unaudited financial results of the Company for the quarter ended 30th June, 2026 have been reviewed by Audit Committee at their meeting held on 10th August, 2026 and approved by the Board of Directors in its meeting held on 10th August, 2026. The Statutory Auditors of the Company have reviewed bove results for quarter ended 30th June 2026,

Note :- The above is an extract of the detailed format of quarter ended unaudited financial results for 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the quarterly unaudited financial results are available on the Stock Exchanges Websites www.nseindia.com and www.bseindia.com and on Company's website www.lykalabs.com.

For and on behalf of the Board of Directors
Sd/-
Kunal. N. Gandhi (DIN No: 01516156)
(Managing Director and CEO)

Place : Mumbai
Date: 10th August, 2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES OR UNITS NOR IS IT A PROSPECTUS ANNOUNCEMENT. **NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.** INITIAL PUBLIC OFFERING OF EQUITY SHARES OF TABLESPACE TECHNOLOGIES LIMITED ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

Table Space

TABLESPACE TECHNOLOGIES LIMITED

Our Company was incorporated as 'Tablespace Technologies Private Limited', as a private limited company under the Companies Act, 2013, pursuant to a certificate of incorporation dated March 3, 2017, issued by the Registrar of Companies, Karnataka at Bengaluru ("RoC"). Subsequently, our Company was converted into a public limited company, pursuant to a board resolution dated June 20, 2025 and shareholders' resolution dated June 23, 2025 and the name of our Company changed from 'Tablespace Technologies Private Limited' to 'Tablespace Technologies Limited'. A fresh certificate of incorporation dated June 30, 2025 was issued by the RoC, Central Processing Centre at Manesar. For further details, see **"History and Certain Corporate Matters – Brief History of our Company"** on page 264 of the draft red herring prospectus dated August 10, 2026 ("DRHP").

Registered and Corporate Office: 46, Level 5, Prestige Trade Tower, Palace Road, High Ground, Sampangi Nagar, Bengaluru - 560 001, Karnataka, India.
Tel: +91 080-68297020; **Website:** www.tablespace.com; **Contact person:** Ful Kumar Gautam, Company Secretary and Compliance Officer; **E-mail:** cs@tablespace.com; **Corporate Identity Number:** U74999KA2017PLC101040

OUR PROMOTERS: KARAN CHOPRA, KUNAL MEHRA, SARITA BANERJI, KAM ADVISORS PRIVATE LIMITED AND AGS TS II HOLDINGS PTE. LTD.

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF TABLESPACE TECHNOLOGIES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION, COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹8,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 65,475,432 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY THE SELLING SHAREHOLDERS, CONSISTING OF UP TO 49,834,140 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY AGS TS II HOLDINGS PTE. LTD. ("INVESTOR PROMOTER SELLING SHAREHOLDER"), UP TO 1,311,430 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KARAN CHOPRA AND UP TO 10,074,740 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY NARENDRA KUMAR KAMARAJU, AND UP TO 840,162 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY RSP REAL ESTATE LLP AND UP TO 723,910 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY RAMACHANDRA VENKATASUBBA RAO (COLLECTIVELY, THE "OTHER SELLING SHAREHOLDERS"). THE INDIVIDUAL PROMOTER SELLING SHAREHOLDERS, INVESTOR PROMOTER SELLING SHAREHOLDER AND THE OTHER SELLING SHAREHOLDERS ARE COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS". SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFER SHARES" AND SUCH "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER"). THE OFFER WILL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP CAPITAL OF OUR COMPANY.

"CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF OUTSTANDING PREFERENCE SHARES INTO EQUITY SHARES, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES FOR AN AMOUNT UP TO ₹1,600.00 MILLION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS. THE PRE-IPO PLACEMENT SHALL BE REPORTED TO THE STOCK EXCHANGE(S), WITHIN TWENTY-FOUR HOURS OF SUCH PRE-IPO PLACEMENT (IN PART OR IN ENTIRETY).

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

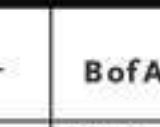
This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process and is in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, the not less than 75% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion of the "QIB Portion" provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion") of which 40% of such Anchor Investor Portion shall be reserved in the following manner (i) up to 33.33% shall be reserved for allocation to domestic Mutual Funds; and (ii) up to 6.67% shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. If at least 75% of the Offer cannot be Allotted to QIBs, then the entire Bid Amount (as defined hereinafter) will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Offer shall be available for allocation to NBIs of which (a) one-third portion shall be reserved for Bidders with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1.00 million, provided that the unsubscribed portion in either of such subcategories may be allocated to Bidders in other sub-category of the NBIs in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not more than 10% of the Offer shall be available for allocation to Retail Individual Bidders ("RIB") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) using the UPI Mechanism (defined hereinafter), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see **"Offer Procedure"** on page 521 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP along with the Draft Abridged Prospectus on August 10, 2026 with the Stock Exchanges and Securities and Exchange Board of India ("SEBI"). Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com, on the website of the Company at www.tablespace.com; and on the websites of the Book Running Lead Managers ("BRLMs"), i.e. Axis Capital Limited, BofA Securities India Limited, CLSA India Private Limited, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) and JM Financial Limited at www.axiscapital.com, business.bofa.com/in/en/about-us.html, www.india.clsa.com, www.iiflcapital.com and www.jmfi.com, respectively. Our Company invites the public to give their comments on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the Bidders is invited to **"Risk Factors"** on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when issued through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled **"Capital Structure"** on page 84 of the DRHP. The liability of the members of our Company is limited by their shares. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled **"History and Certain Corporate Matters"** on page 264 of the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER					REGISTRAR TO THE OFFER
					
Axis Capital Limited 1 st Floor, Axis House, P.B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: tablespace ipo@axiscap.in Website: www.axiscapital.co.in Investor Grievance E-mail: investor.grievance@axiscap.in Contact Person: Pavan Naik SEBI Registration No: INM000012029	BofA Securities India Limited Ground Floor, 'A' Wing, One BKC, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Maharashtra, India Tel:				



भारतीय रिज़र्व बैंक
Reserve Bank of India
www.rbi.org.in



Auction of Government of India Dated Securities for ₹32,000 crore on August 14, 2026

Government of India has announced the sale (issue / re-issue) of following dated securities:

Sr. No	Nomenclature	Notified amount Nominal (in ₹Crore)	Earmarked for Retail Investors (in ₹Crore)
1.	New GS 2029	11,000	550
2.	New GS 2033	11,000	550
3.	7.24% GS 2055	5,000	250
4.	7.50% GOI SGB 2056	5,000	250

The securities will be sold through Reserve Bank of India, Mumbai Office, Fort, Mumbai-400001, as per the terms and conditions spelt out in the General Notification F.No.4(2)-B(W&M)/2018, dated March 26, 2025 and the Specific Notification issued in this regard.

The auction will be conducted using **multiple price method on August 14, 2026 (Friday)**. The result will be announced on the same day and payment by successful bidders will have to be made on **August 17, 2026 (Monday)**.

Retail investors can participate in the auction on a non-competitive basis as per the Scheme for non-competitive bidding facility. Individual investors can also place bids through the Retail Direct portal (<https://rbitrtdirect.org.in>).

For further details, please see press release dated **August 10, 2026** on RBI website (www.rbi.org.in).

**Government Security offers safety,
liquidity and attractive returns for long duration.**

"Don't get cheated by E-mails/SMS/Calls promising you money"



R.A.K. CERAMICS INDIA PRIVATE LIMITED
CIN : U26912GJ2004PTC042401
Regd. Office : 6-2-350/6/2 4-B, 4th Floor, Vamsiram Jyothi Square,
Road No.3, Banjara Hills, Hyderabad, Telangana-500034
E-mail : officemail.india@rakceramics.com, Website : www.rakceramics.com
Tel : 91 884 232944, 5588334, Fax : 91 884 232943



STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026 (Regulation 52(B), read with regulation 52(4) of the Listing Regulations)

Sl. No.	Particulars	Qtr. Ending 30.06.2026	Corresponding Qtr. 30.06.2025	Previous year ended 31.12.2025
1.	Total Income from Operations	1,636.84	1,411.37	9,447.94
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(123.78)	(117.93)	(904.93)
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(123.78)	(117.93)	(904.93)
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(123.78)	(117.93)	(898.27)
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(123.78)	(117.93)	(883.59)
6.	Paid up Equity Share Capital	1,003.10	1,003.10	1,003.10
7.	Reserves (excluding Revaluation Reserve)	(2,652.71)	(1,674.25)	(2,317.25)
8.	Securities Premium Account	1,946.94	1,946.94	1,946.94
9.	Net worth	297.33	1,275.78	632.79
10.	Paid up Debt Capital/ Outstanding Debt	2,514.02	1,497.82	1,492.04
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	8.46	1.04	2.36
13.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -	-	-	-
1.	Basic :	(1.23)	(1.18)	(8.95)
2.	Diluted :	(1.23)	(1.18)	(8.95)
14.	Capital Redemption Reserve	-	-	-
15.	Debture Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	(0.00)	(0.00)	(1.82)
17.	Interest Service Coverage Ratio	(1.17)	(2.03)	(4.61)
18.	Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.	-	-	-
Note :- The above is an extract of the detailed format of quarterly annual financial results filed with the Stock Exchanges under regulation 52(4) of the Listing Regulations. The full format of the quarterly annual financial results is available on the websites of the Stock Exchange(s) and the listed entity (https://www.rakceramics.com/india-en/).				
b) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (https://www.bseindia.com/xmli-data/corpling/AttachLive/839586f0-9486-4f90-83ca-78c1f8fae25.pdf).				
c) The impact on net profit/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.				
For and on behalf of the Board of Directors of R.A.K. Ceramics India Private Limited				
Date : 11.08.2026				
Place : Bangalore, India				
Bobby Joseph Director and CEO DIN : 08032681				

NAVI MUMBAI INTERNATIONAL AIRPORT

NOTICE INVITING EXPRESSION OF INTEREST FOR CONSTRUCTION OF PROPOSED GA HANGAR – NO 3 AT NAVI MUMBAI INTERNATIONAL AIRPORT

Navi Mumbai International Airport Limited ("NMIAL") has been granted the right to develop, operate and maintain the Navi Mumbai International Airport ("NMIA") on DBFOT basis. NMIAL proposes to undertake the construction of the proposed general aviation (GA) Hangar's.

The scope of works includes, but not limited to, the engineering, supply, fabrication, erection & installation, integration, interfacing, testing, commissioning, obtaining all requisite statutory approvals / licenses, warranty support, rectification of defects, obligations during Warranty Period/ defect rectification period, of the proposed GA Hangar's at NMIA.

NMIAL invites responses to the Expression of Interest ("EOI") from qualified, experienced and reputed contractors for above mentioned Works for NMIA.

Interested applicants may download and submit their response to the EOI by registering on the NMIAL e-portal: <https://nmiairport.abcpocure.com>

For further details and instructions, please visit the E-tenders section: www.nmiairport.co.in

The deadline for submission of the response to EOI is 17th August 2026, 17:00 hrs IST.

Note: NMIAL reserves the right to reject any response to EOI or change / cancel the tender process at any time without prior notice or without assigning any reason whatsoever.

NAVI MUMBAI INTERNATIONAL AIRPORT LTD.
Email: nmial.tenders@adani.com
Website: www.nmiairport.co.in

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VARIDHI COTSPIN PRIVATE LIMITED (in CIRP)
At-1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dhokla, Ahmedabad, Gujarat. - 380051
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)



Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. VARIDHI COTSPIN PRIVATE LIMITED PAN No: AAEC9B837B CIN No: U17291GJ2014PTC085459
2.	Address of the registered office 1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dhokla, Ahmedabad, Gujarat. - 380051
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Village Koth, Dhokla, Ahmedabad
5.	Installed capacity of main products/ services Spinning facility housing 29,184 spindles to produce Ring Spun 100% Cotton, Compact, Combed, Carded Yarn. Installed capacity to produce approximately 500 metric tons of yarn per month.
6.	Quantity and value of main products/ services sold in last financial year Rs. 30.54 Cr in FY 2023-24 and Rs. 21.22 Cr. for part of the FY 2024-25. (Rs. 112.12 Cr in FY 2021-22 with Rs. 11.82 Cr PBID)
7.	Number of employees/ workmen NA
8.	Further details including last available financial statements (with schedules) of two years, and lists of creditors are available at URL: Details including teaser and detailed EOI can be obtained by sending an email at email id: cirp.varidhicotspin@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be obtained by sending an email at cirp.varidhicotspin@gmail.com
10.	Last date for receipt of expression of interest 04 September 2026
11.	Date of issue of the provisional list of prospective resolution applicants 14 September 2026
12.	Last date for submission of objections to provisional list 19 September 2026
13.	Date of issue of the final list of prospective resolution applicants 24 September 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28 September 2026
15.	Last date for submission of resolution plans 28 October 2026
16.	Process email id to submit Expression of Interest cirp.varidhicotspin@gmail.com
17.	Details of the corporate debtor's registration status as MSME UDYAM-GJ-01-0003766

Further details are set out in the detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in the EOI.

Prawincharan Prafulcharan Dwary
Resolution Professional of Synergy Food and Agro Processors Pvt. Ltd. (in CIRP)
IBBI Reg. No.: IBBI/IPA-002/IP/ND00331/2017-2018/10957
AFA Valid upto: 31.12.2026
Date: 12.08.2026
Place: Ahmedabad
For Correspondence: cirp.varidhicotspin@gmail.com
Mob: 9426742700



SAFA SYSTEMS & TECHNOLOGIES LIMITED
Registered Office: 46/2631 B, Safa Arcade, Kaniyapilly Road, Chakkarakarambu, Ernakulam, Kerala- 682028
CIN: L52100KL2021PLC071051
Website: www.sssinfo.in, E-mail: Office@sssinfo.in,
Tel: +91 7593001140



INFORMATION REGARDING 05TH ANNUAL GENERAL MEETING

Notice is hereby given that the 05th Annual General Meeting ("AGM") of the Members of **M/s Safa Systems & Technologies Limited** will be held on **Friday, 11th September, 2026 at 03:30 P.M. (IST)** through Video Conferencing ("VC")/ **Other Audio-Visual Means ("OAVM")**, without the physical presence of members to transact the businesses as set out in the notice convening the AGM of the Company. The venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. 46/2631 B, Safa Arcade, Kaniyapilly Road, Chakkarakarambu, Ernakulam Kerala- 682028.

In accordance with General Circular No. 14/2020 dated 8th April, 2020 and 20/2020 dated 05th May, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/ 133 dated 03rd October, 2024 issued by the Securities and Exchange Board of India ("SEBI"), the Notice of the AGM and the Annual Report for the financial year ended **31st March, 2026** will be sent **only through electronic mode** to those Members whose email addresses are registered with the Company, **Cameo Corporate Service Ltd (RTA)**, or their respective Depository Participants (DPs). The Notice and Annual Report will also be available on the Company's website www.sssinfo.in, on the website of **BSE Limited**, and on the website of **CDSL**.

Since the Company does not have any shareholders holding shares in physical form, **no separate communication is required under Regulation 36(1)(b) of the SEBI Listing Regulations**. Members can attend and participate in the AGM only through VC/OAVM.

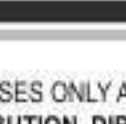
Shareholders whose email addresses are not registered are requested to update the same with their respective Depository Participants (DPs) to receive the AGM Notice, Annual Report and to participate in e-voting and the virtual AGM.

By Order of the Board of Directors
For Safa Systems & Technologies Limited
Sd/-
DIVYA MODI
Company Secretary and Compliance Officer
Membership No.: **A69806**

Place: Ernakulam
Date: 11/08/2026



Table Space
TABLESPACE TECHNOLOGIES LIMITED



THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES OR UNITS NOR IS IT A PROSPECTUS ANNOUNCEMENT. **NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.** INITIAL PUBLIC OFFERING OF EQUITY SHARES OF TABLESPACE TECHNOLOGIES LIMITED ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

Table Space

TABLESPACE TECHNOLOGIES LIMITED

Our Company was incorporated as Tablespace Technologies Private Limited, as a private limited company under the Companies Act, 2013, pursuant to a certificate of incorporation dated March 3, 2017, issued by the Registrar of Companies, Karnataka at Bengaluru ("RoC"). Subsequently, our Company was converted into a public limited company, pursuant to a board resolution dated June 20, 2025 and shareholders' resolution dated June 23, 2025 and the name of our Company changed from "Tablespace Technologies Private Limited" to "Tablespace Technologies Limited". A fresh certificate of incorporation dated June 30, 2025 was issued by the RoC, Central Processing Centre at Manesar. For further details, see "**History and Certain Corporate Matters – Brief History of our Company**" on page 264 of the draft red herring prospectus dated August 10, 2026 ("DRHP").

Registered and Corporate Office: 46, Level 5, Prestige Trade Tower, Palace Road, High Ground, Sampangi Nagar, Bengaluru - 560 001, Karnataka, India.
Tel: +91 080-68297020; **Website:** www.tablespace.com; **Contact person:** Ful Kumar Gautam, Company Secretary and Compliance Officer; **E-mail:** cs@tablespace.com; **Corporate Identity Number:** U74999KA2017PLC101040

OUR PROMOTERS: KARAN CHOPRA, KUNAL MEHRA, SARITA BANERJI, KAM ADVISORS PRIVATE LIMITED AND AGS TS II HOLDINGS PTE. LTD.

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF TABLESPACE TECHNOLOGIES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹7[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION, COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹8,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 65,475,432 EQUITY SHARES* OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY THE SELLING SHAREHOLDERS, CONSISTING OF UP TO 49,834,140 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY AGS TS II HOLDINGS PTE. LTD. ("INVESTOR PROMOTER SELLING SHAREHOLDER"), UP TO 1,311,430 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KARAN CHOPRA AND UP TO 10,074,740 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KUNAL MEHRA (KARAN CHOPRA AND KUNAL MEHRA, COLLECTIVELY, THE "INDIVIDUAL PROMOTER SELLING SHAREHOLDERS"), (INVESTOR PROMOTER SELLING SHAREHOLDER COLLECTIVELY WITH THE INDIVIDUAL PROMOTER SELLING SHAREHOLDERS, THE "PROMOTER SELLING SHAREHOLDERS") AND UP TO 1,967,140 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY SRINIVAS PRASAD, AND UP TO 723,910 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY NARENDRA KUMAR KAMARAJU, AND UP TO 840,162 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY RSP REAL ESTATE LLP AND UP TO 723,910 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY RAMACHANDRA VENKATASUBBA RAO (COLLECTIVELY, THE "OTHER SELLING SHAREHOLDERS"), THE INDIVIDUAL PROMOTER SELLING SHAREHOLDERS, INVESTOR PROMOTER SELLING SHAREHOLDER AND THE OTHER SELLING SHAREHOLDERS ARE COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS", SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFER SHARES" AND SUCH "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER"). THE OFFER WILL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP CAPITAL OF OUR COMPANY.

"CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF OUTSTANDING PREFERENCE SHARES INTO EQUITY SHARES, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES FOR AN AMOUNT UP TO ₹1,600.00 MILLION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE RoC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS. THE PRE-IPO PLACEMENT SHALL BE REPORTED TO THE STOCK EXCHANGE(S), WITHIN TWENTY-FOUR HOURS OF SUCH PRE-IPO PLACEMENT (IN PART OR IN ENTIRETY).

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process and is in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, not less than 75% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion the "QIB Portion") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion") of which 40% of such Anchor Investor Portion shall be reserved in the following manner (i) up to 33.33% shall be reserved for allocation to domestic Mutual Funds; and (ii) up to 6.67% shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. If at least 75% of the Offer cannot be Allotted to QIBs, then the entire Bid Amount (as defined hereinafter) will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Offer shall be available for allocation to NBIs of which (a) one-third portion shall be reserved for Bidders with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1.00 million, provided that the unsubscribed portion in either of such subcategories may be allocated to Bidders in other sub-category of the NBIs in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not more than 10% of the Offer shall be available for allocation to Retail Individual Bidders ("RIB") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) using the UPI Mechanism (defined hereinafter), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see "**Offer Procedure**" on page 521 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP along with the Draft Abridged Prospectus on August 10, 2026 with the Stock Exchanges and Securities and Exchange Board of India ("SEBI"). Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges has been made public for comments. If any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com, on the website of the Company at www.tablespace.com; and on the websites of the Book Running Lead Managers ("BRLMs"), i.e. Axis Capital Limited, BofA Securities India Limited, CLSA India Private Limited, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) and JM Financial Limited at www.axiscapital.co.in, business.bofa.com/in/en/about-us.html, www.india.clsa.com, www.iiflcapital.com and www.jmfi.com, respectively. Our Company invites the public to give their comments on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the Bidders is invited to the "**Risk Factors**" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when issued through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled "**Capital Structure**" on page 84 of the DRHP. The liability of the members of our Company is limited by their shares. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "**History and Certain Corporate Matters**" on page 264 of the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER				REGISTRAR TO THE OFFER	
 AXIS CAPITAL	 BoFA SECURITIES	 CLSA A CITIC Securities Company	 IIFL CAPITAL	 JM Financial	 KFINTECH
Axis Capital Limited 1 st Floor, Axis House, P.B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: tablespace ipo@axiscap.in Website: www.axiscapital.co.in Investor Grievance E-mail: investor.grievance@axiscap.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	BofA Securities India Limited Ground Floor, 'A' Wing, One BKC, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Maharashtra, India Tel: +91 22 6632 8000 E-mail: dq.tablespace_ipo@bofa.com Website: business.bofa.com/in/en/aboutus.html Investor Grievance E-mail: dq.india_merchantbanking@bofa.com Contact Person: Raj Bedmutha SEBI Registration No.: INM000011625	CLSA India Private Limited 8/F Dalalmei House Nariman Point Mumbai - 400 021, Maharashtra, India Tel: +91 22 6650 5050 E-mail: tablespace.ipo@clsa.com Website: www.india.clsa.com Investor Grievance E-mail: investor.helpdesk@clsa.com Contact Person: Vedant Jain / Bhakti Vaidya SEBI Registration No.: INM000010619	IIFL Capital Services Limited (formerly known as IIFL Securities Limited) 24 th Floor, One Lodha Place Senapati Bapat Marg, Lower Parel (West) Mumbai - 400 013, Maharashtra, India Tel: +91 22 4646 4728 E-mail: tablespace.ipo@iiflcap.com Website: www.iiflcapital.com Investor Grievance E-mail: ig.ib@iiflcap.com Contact Person: Bhavesh Mandoth / Pawan Kumar Jain SEBI Registration No.: INM000010940	JM Financial Limited 7 th Floor, Cnergy Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: tablespace.ipo@jmfi.com Website: www.jmfi.com Investor Grievance E-mail: grievance.ibd@jmfi.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	KFin Technologies Limited 301, The Centrium, 3 rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai - 400 070 Maharashtra, India Tel: +91 40 6716 2222 / 1800 309 4001 E-mail: tablespace.ipo@kfinitech.com Website: www.kfinitech.com Investor Grievance E-mail: einward.ris@kfinitech.com Contact Person: M. Murali Krishna SEBI Registration No.: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Bengaluru, Karnataka
Date: August 11, 2026

For TABLESPACE TECHNOLOGIES LIMITED
On behalf of the Board of Directors
Sd/-
Ful Kumar Gautam
Company Secretary and Compliance Officer

TABLESPACE TECHNOLOGIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP along with the Draft Abridged Prospectus each dated August 10, 2026 with SEBI and the Stock Exchanges. The DRHP along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.tablespace.com; and on the websites of the BRLMs, i.e. Axis Capital Limited, BofA Securities India Limited, CLSA India Private Limited, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) and JM Financial Limited at www.axiscapital.co.in, business.bofa.com/in/en/about-us.html, www.india.clsa.com, www.iiflcapital.com and www.jmfi.com, respectively. Any potential bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "**Risk Factors**" on page 22 of the DRHP. Potential Bidders should not rely on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making any investment decision.

This announcement is not for publication or distribution to persons in the United States. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act ("Rule 144A") and referred to in the Draft Red Herring Prospectus as "U.S. QIBs", for the avoidance of doubt, the term U.S. QIBs does not refer to a category of institutional investor defined under applicable Indian regulations and referred to in the Draft Red Herring Prospectus as "QIBs") under Section 4(a) of the U.S. Securities Act, and (ii) outside the United States in "offshore transactions", as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

કપડાં, ફર્નિચર સહિતના વેપાર સામે ૨૦ ટકા નફાની લાલચ આપી ઈન્સ્ટાગ્રામ પર ફેક કંપનીની એડ બનાવી ર.૫૩ કરોડનું સાયબર ફોડઃ બે ઝડપાયા

। અમદાવાદ ।

ઈન્સ્ટાગ્રામ પર ફેક કંપનીની એડ બનાવી ફરિયાદીને ઓનલાઈન રિસ્કીબ્યુટર બનાવી રૂ. ૨.૫૩,૯૧,૦૬૬નું સાયબર ફોડ કરનાર બે આરોપીને સાયબર સેન્ટર ઓફ એક્સલાન્સની ટીમે અમરેલીથી પકડ્યા છે. સાયબર સેન્ટર ઓફ એક્સલાન્સે અમરેલીના કીશન સાવલિયા, હાજીભાઈ રાહોડની ધરપકડ કરી છે. આરોપીઓ પાસેથી ૨ મોબાઈલ ફોન અને એક ચેકબુક જમા લીધી હતી. કીશનના ખાતામાં ફોડના નાણાં જમા થયા તેમજ હાજીભાઈએ ગુનામાં વપરાયેલા બેંક ખાતા આરોપીઓને મોકલી આપનાર વ્યક્તિ છે. તપાસમાં ખુલેલી વિગત મુજબ આરોપીઓએ ફરિયાદીને ઈન્સ્ટા-પર ફેક કંપનીની એડ

NCCR પોર્ટલ પર ૩૪ ઓનલાઈન ફરિયાદ

સાયબર સેન્ટર ઓફ એક્સલાન્સની ટીમે આરોપીઓ પાસેથી જત કરેલા બેંક ખાતામાં રપ લાખથી વધુના વ્યવહારો તેમજ ૩૪ જેટલી ઓનલાઈન ફરિયાદ એનસીસીઆર પોર્ટલ પર થઈ હતી. જેમાં ગુજરાતમાં ૪, કેરળમાં ૧, ક્ષણાટકમાં ૫, હરિયાણામાં ૧, તેલંગાણામાં ૧, રાજસ્થાન માં એક, આંધ્રપ્રદેશમાં એક, બિહારમાં એક, મહારાષ્ટ્રમાં ૭, એમપીમાં એક, પંજાબમાં એક, તમીલનાડુમાં એક, પશ્ચિમ બંગાળમાં બે, મળી કુલ ૩૪ ઓનલાઈન ફરિયાદ થઈ છે. આ ઉપરાંત જૂદા જૂદા રાજ્યમાં સાયબર ફ્રોડની ૧૧ ફરિયાદો દાખલ થયેલી છે.

બનાવી ઓનલાઈન ડિસ્કીબ્યુટર બનાવી કપડાં, ફર્નિચર અને ઈલેક્ટ્રીક્સ આઈટમો પર ઓફરના ૨૦ ટકા નફાની લાલચ આપી રજીસ્ટ્રેશન કરાચું હતું, તે પછી ફરિયાદીના ખાતામાં ડોલરમાં નાણાં જમા કરી વિશ્વાસમાં લીધા હતા. આ દરમિયાન ઓફર વધવા માંડતા

ફરિયાદી ઓફર પીકઅપ ના કરી શક્યા કપડાં, ફર્નિચર અને ઈલેક્ટ્રીક્સ કપ્ચું હતું. આ એકાઉન્ટ અનફીલ કરવા માટેનો ચાર્જ ભરાયો બાદમાં પછી ફરિયાદીના ખાતાની કંપનીએ તેઓની કંપનીની હાયર કયાંની વાત આરોપીઓએ કરી હતી.

નવી આપેલી મુદતમાં વધુ ૧૭ કોલેજો જોડાઈ રાજ્યની ૨૪૫ પીટીસી કોલેજોની ચાલુ વર્ષની પ્રવેશ પ્રક્રિયામાં જોડાવા દરખાસ્ત

પ૬૪ ટિલ્ચાંગ સહિત પ્રવેશ માટે ૬૦,૬૪૨ વિદ્યાર્થી નોંધાયા

। અમદાવાદ ।

ચાલુ વર્ષની પીટીસી કોસેંની પ્રવેશ પ્રક્રિયામાં જોડાવા માટે રાજ્યની ૨૪૫ કોલેજોએ નિયામક કચેરીમાં દરખાસ્ત કરી છે. નવી વધારેલી મુદતમાં ૧૭ કોલેજોએ અરજ કરી હોવાનું જાણવા મળ્યુ છે. ચાલુ શૈક્ષણિક વર્ષમાં PTC કોસેંમાં પ્રવેશ પ્રક્રિયા માટે ચોઈસ ફીલિંગનો કાર્યક્રમ જાહેર થયો નથી અને બીજી તરફ ગત વર્ષે રાજ્યની ૭૦ જેટલી કોલેજોમાં આપેલ પ્રવેશને લઈ રાજ્યભરમાં વિવાદ સર્જાયો છે. પ્રાથમિક શિક્ષણ નિયામક કચેરીમાંથી મળતી વિગતો મુજબ હાલની સ્થિતિએ રાજ્યની ૨૫ જેટલી કોલેજોએ પ્રવેશ પ્રક્રિયામાં જોડાવા માટે દરખાસ્ત કરી છે. અગાઉ આ સંખ્યા ૨૨૮ હતી. પરંતુ ટિલ્ચાંગ વિદ્યાર્થીઓ માટે નવેસરથી રજિસ્ટ્રેશન પ્રક્રિયા શરૂ કરતાં કોલેજોને પણ દરખાસ્ત કરવાની વધુ મુદત આપવામાં આવી હતી. જેમાં વધુ નવી ૧૭ કોલેજો ઉમેરાઈ છે. આ દરમિયાન પ૬૪ ટિલ્ચાંગ

ઉમેદવારોની અરજ આવતા પ્રવેશ માટે નોંધાયેલા કુલ વિદ્યાર્થીઓની સંખ્યા ૬૦,૬૪૨એ પહોચી છે. મહત્વની વાત એ છે કે, જે ૭૦ જેટલી કોલેજોનો વિવાદ ચાલી રહ્યો છે એ કોલેજો ચાલુ વર્ષની પ્રવેશ પ્રક્રિયામાં પણ જોડાવાની છે. જેમાંથી ઘણી કોલેજોનો એવો દાવો છે કે, NCTEએ મંજૂરી આપી દીધી છે. જેથી આ યાદી NCTEમાં પણ મોકલી ચકાસણી કરવામાં આવશે.

દી બનાસકાંઠા ડિસ્ટ્રીક્ટ સેન્ટ્રલ કો.ઓપ.લેક લી.
મુખ્ય કચેરી, “બનાસભવન”, ડીસા હાઇવે, પાલનપુર

બેંકના સમાસાગેને ભેટ આપવાની હોઈ તા.૧૨-૦૮-૨૦૨૬ ના રોજ <https://tender.nprocure.com> તથા બેંકની વેબસાઈટ www.banas.bank.in ઉપર ટેન્ડર મુકવામાં આવશે. રસ ધરાવતી પેટીશોએ n-procure પોર્ટલ પર રજીસ્ટ્રેશન કરાવી ઓનલાઈન બીડ સબમીટ કરાવી.

સ્થળ : પાલનપુર, તા.૧૧/૦૮/૨૦૨૬

મેનેજિંગ ડીરેક્ટર


Gujarat Narmada Valley Fertilizers and Chemicals Limited
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)
Regd. Office: P.O.Narmadadagar - 392015, Dist.: Bharuch (Gujarat), India
CIN: L24110G1976P (C002993) Website: www.gnfc.in

OPEN E TENDER NOTICE

E-Tender ID	Name of the Work	Estimated work value (Incl GST)
3331106	Annual Rate Contract (ARC) for rendering health , sanitation and other miscellaneous services in Guest house area	Rs. 160 Lac Incl. GST

Tenders can be downloaded and submitted online at: www.tender.nprocure.com from 11-08-2026 to 24-08-2026 upto 17.00 hrs

Contact person details: Y G Mistry - 02642-20-2829, Mail ID: ygmistry@gnfc.in & Sr. Admin. Officer (02642) 20-2612.


ગુજરાત સરકાર જળસંપત્તિ વિભાગ
ઓનલાઇન ટેન્ડર નોટીસ નં. ૦૫ સેસ ૨૦૨૬-૨૭

૧ કામનું નામ:- (વિગતવાર નિવિદામાં જણાવ્યા મુજબ)	કેનાલ અને કાંસેને લગતા ૧૦ કામ (દસ કામ)
૨ સંદાજીવ કિંમત:-	રૂ. ૧૯ લાખ થી ૪૬ લાખ સુધીના
૩ ઓનલાઇન ટેન્ડર ભરાવાની છેલ્લી તારીખ	તા.૨૫/૦૮/૨૦૨૬ ના ૧૮.૦૦ કલાક સુધી
૪ કાર્યપાલક ઇન્જનેરશ્રી,પેટલાદા સિંચાઇ વિભાગ,મહી કેનાલ કોલોની, કોલેજ ચોકડી પાસે, પેટલાદા-૩૮૮૪૫૦ ફોનનં. ૦૨૬૯૭-૨૧૧૦૪૩, (ફેક્સ)૦૨૬૯૭-૨૧૨૫૪૩	

ટેન્ડર નોટીસની વિગત તેમજ ટેન્ડર કોષ્ટકોએ www.nprocure.com અને www.statetenders.gujarat.gov.in પરથી મેળવી શકાશે.

(માહિતી/આગેવં/૨૯૧/૨૬-૨૭)


GMDCL
Gujarat Mineral Development Corporation Ltd.
(A Government of Gujarat Enterprise)
Khanji Bhawan, 132 Feet Ring Road,
Near University Ground, Vastapur, Ahmedabad-380052

EXPRESSON OF INTEREST (EOI)
INVITING LIGNITE OFF-TAKE PARTNERS
FOR SURKA (N) LIGNITE MINE, BHAVNAGAR
EOI Number : GMDCL/M&S/Bhavnagar/EOI/01/1206-27
GMDCL is inviting interest from Lignite Off-Take Partners for securing your fuel requirements.

Sr.	Particulars	Details
1.	Name of Mine	Surka (N), Bhavnagar
2.	Minimum Bid Quantity	50,000 Metric Ton
3.	Maximum Bid Quantity	1,00,000 Metric Ton
4.	Basic Price (as on date) Per Metric Ton	Rs 4,085 per MT
5.	Run of Mine (ROM) Quality	On as is where is basis
6.	Lifting Period (8 Months) – Preferred Fairly Evenly Spread Lifting	Starting August, 2026
7.	Delivery mode (Ex-Mine)	Loaded into Trucks
8.	Last Date for Submission of EOI (Participation / Registration)	31 st August, 2026
9.	Bank Guarantee or EMD (As preferred) last date 31 st August, 2026	Rupees 30 PMT
10.	End-Use Restriction of Lignite	Not Applicable

For Detailed EOI document, interested buyers may visit our website: https://www.gmdcltd.com/customer_care/registration/
For further queries or help, contact: General Manager (Marketing & Sales) on 6359947641 / 6357425636 / 079-27913200 or email at customer_care@gmdcltd.com


NACO
National AIDS Control Organisation
સાંચોગ અને પરિવાર કલ્યાણ વિભાગ, ગુજરાત સરકાર


Gujarat State AIDS Control Society
BREAKFREE
શુભ રૂઢી અને પીડિતના સ્થાને

“ઇન્ટેન્સિફાઇડ આઇ.ઇ.સી.કેમ્પેઇન”નો રાજ્યકક્ષાનો શુભારંભ (મોબિલાઇઝેશન ફોર એઇડ્સ સુરક્ષા) શ્રી પ્રફુલ પાનશેરીયા

માન. રાજ્યકક્ષા મંત્રી, આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ, ગુજરાત સરકારના વરદ હસ્તે

૧૨ ઓગસ્ટ ૨૦૨૬ થી ૧૨ ઓક્ટોબર ૨૦૨૬

ગુજરાત સ્ટેટ એઇડ્સ કંટ્રોલ સોસાયટી । આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ, ગુજરાત સરકાર

પશ્ચિમ રેલવે
લિક્વિડેટી ઓગવાઇ
સિ. ડીપાર્ટમેન્ટ/પી/મુખ્ય સેલ્ફ, મુખ્ય સામગ્રિત કરે છે, ઇ-ટેન્ડર નં. : ઇ.લ. 166-159-મ્મ-કઝ-૧૨-2), તારીખ: ૧૬.૦૮.૨૦૨૬ (બે પેકેડ સિસ્ટમ), કામ અને સ્થળ : મુખ્ય ડિવિઝન (સેન્ટ્રલ અને સેન્ટ્રલ) રેલવેના કુટ ગોદાર દિવા પદ વિકેટો (૧૬ નં-ગ)ની ઓગવાઇ (ઇલેક્ટ્રિકલ અને કિલિવ કામોનું સંયુક્ત ટેન્ડર), કામની સંદર્શિત સિત્રા : રા. ૧૦,૫૫,૦૮,૩૦૩.૫૭/- ઇએમડી : રૂ. ૨૧,૧૧,૬૦૦/- જમા કરવાવાની તારીખ અને સમય : ૩૧-૦૮-૨૦૨૬ના રોજ ૧૫-૦૦ કલાક સુધી. બોલાવની તારીખ અને સમય : ૩૧-૦૮-૨૦૨૬ના રોજ ૧૫-૩૦ કલાક, વધુ માહિતી માટે ફ્ર. ૫, 11 કલે ઝી માર્કેટી વેબસાઇટ પર www.irps.gov.inની મુલાકાત લો. 1844/26 (AS)

ઉત્તર મધ્ય રેલવે
લિક્વિડેટી ઓગવાઇ
ભારતના રાષ્ટ્રપતિ માટે અને વતી મંડલ રેલવે પ્રબંધક (કામ), ઉ.મ. રેલવે, ગાંધી નીચે આપેલ કામ માટે ઓનલાઇન (ઇ-ટેન્ડરિંગ) માધ્યમથી ખુલી નિવિદા આમંત્રિત કરે છે. ઇ-નિવિદા નંબર : ગાંધી-એન્ટ્ર-એન-૨૦૨૬-૧૮૩ અંદાવિત પર્ગ : રૂ. ૨,૩૧,૬૭,૦૮.૨૦

ઉત્તર મધ્ય રેલવે
ઇ-ટેન્ડરિંગ ટેન્ડર નોટિસ
ભારતના રાષ્ટ્રપતિ માટે અને તેમના વતી સિ.ડિવિઝનના ઇલેક્ટ્રિકલ સેક્ટરનિયર (ટેક્નાલ ડિવિઝન)ના ઉ.મ. રેલવે, ગાંધી નીચે આપેલ કામ માટે ઓનલાઇન (ઇ-ટેન્ડરિંગ) દ્વારા મોકલેલ "પૂર્ણ ટેન્ડર" આમંત્રિત કરે છે.

ઇ-ટેન્ડર નં. JHS-TD-TENDER-2026-08R1
કામનું વિવરણ : ગાંધી ડિવિઝનના ગાંધી-બીના સેકશનમાં બુલ્ડોઝર રેલેશન ખાતે ત્રીજી લાઇન પર લાંબી લુપ લાઇનના નોડસાઇટ ઓ.એચ.ઈ. મોડિફિકેશન કામ.
અંદાજિત મૂલ્ય (રૂ.) : ૬૦૦૧૫૦૩.૯૯ **અર્જનક મની/પિડ સિસ્ટમિક્રી (રૂ.) :** ૧૩૨૦૦૦.૦૦
ટેન્ડર ઓંધ ઘવાની તારીખ : ૨૯.૦૮.૨૦૨૬, ૧૩:૩૦ કલાકે
સવીકૃતિ પત્ર જતી ઘચેલી પૂર્વાવધિ/સમગ્રગાળાની તારીખ : ૦૬ માસ
ઇ-ટેન્ડર નં. JHS-TD-TENDER-2026-04R1
કામનું વિવરણ : ગાંધી ડિવિઝનના રેલમારગ્મુ રેલેશન ખાતે ત્રીજી લાઇન પર લાંબી લુપ લાઇનના નોડસાઇટ ઓ.એચ.ઈ. મોડિફિકેશન કામ.
અંદાજિત મૂલ્ય (રૂ.) : ૦૬૨૬૦૫૧.૦૪ **અર્જનક મની/પિડ સિસ્ટમિક્રી (રૂ.) :** ૧૫૬૫૦૦.૦૦
ટેન્ડર ઓંધ ઘવાની તારીખ : ૨૯.૦૮.૨૦૨૬, ૧૩:૩૦ કલાકે
સવીકૃતિ પત્ર જતી ઘચેલી પૂર્વાવધિ/સમગ્રગાળાની તારીખ : ૦૮ માસ
ઇ-ટેન્ડર નં. JHS-TD-TENDER-2026-06R
કામનું વિવરણ : ગાંધી ડિવિઝનના ગાંધી-બીના સેકશનમાં બોલ્ડાર રેલેશન ખાતે (વોલ્યુમ્બેરે છેડે) ત્રીજી લાઇન પર લાંબી લુપ લાઇનના નોડસાઇટ ઓ.એચ.ઈ. મોડિફિકેશન કામ.
અંદાજિત મૂલ્ય (રૂ.) : ૧૧૨૩૦૭૦૨.૯૯ **અર્જનક મની/પિડ સિસ્ટમિક્રી (રૂ.) :** ૨૨૨૮૦૦.૦૦
ટેન્ડર ઓંધ ઘવાની તારીખ : ૨૯.૦૮.૨૦૨૬, ૧૩:૩૦ કલાકે
સવીકૃતિ પત્ર જતી ઘચેલી પૂર્વાવધિ/સમગ્રગાળાની તારીખ : ૦૮ માસ
ઇ-ટેન્ડર નં. JHS-TD-TENDER-2026-05R1
કામનું વિવરણ : ગાંધી ડિવિઝનના ગાંધી-બીના સેકશનમાં ટેક મશીન સાઇટિંગને વિસ્તૃત કરવા દ્વારા સર્વન પેક રેલેશન ખાતે ત્રીજી લાઇન પર લાંબી લુપ લાઇનના નોડસાઇટ ઓ.એચ.ઈ. મોડિફિકેશન કામ.
અંદાજિત મૂલ્ય (રૂ.) : ૫૯૯૧૮૬૬.૫૬ **અર્જનક મની/પિડ સિસ્ટમિક્રી (રૂ.) :** ૧૧૯૮૦૦.૦૦
ટેન્ડર ઓંધ ઘવાની તારીખ : ૨૯.૦૮.૨૦૨૬, ૧૩:૩૦ કલાકે
સવીકૃતિ પત્ર જતી ઘચેલી પૂર્વાવધિ/સમગ્રગાળાની તારીખ : ૦૮ માસ
ઇ-ટેન્ડર નં. JHS-TD-TENDER-2026-05R1
કામનું વિવરણ : ગાંધી ડિવિઝનના ગાંધી-બીના સેકશનમાં ટેક મશીન સાઇટિંગને વિસ્તૃત કરવા દ્વારા સર્વન પેક રેલેશન ખાતે ત્રીજી લાઇન પર લાંબી લુપ લાઇનના નોડસાઇટ ઓ.એચ.ઈ. મોડિફિકેશન કામ.
અંદાજિત મૂલ્ય (રૂ.) : ૫૯૯૧૮૬૬.૫૬ **અર્જનક મની/પિડ સિસ્ટમિક્રી (રૂ.) :** ૧૧૯૮૦૦.૦૦
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સવીકૃતિ પત્ર જતી ઘચેલી પૂર્વાવધિ/સમગ્રગાળાની તારીખ : ૦૮ માસ
ઇ-ટેન્ડર નં. JHS-TD-TENDER-2026-05R1
કામનું વિવરણ : ગાંધી ડિવિઝનના ગાંધી-બીના સેકશનમાં ટેક મશીન સાઇટિંગને વિસ્તૃત કરવા દ્વારા સર્વન પેક રેલેશન ખાતે ત્રીજી લાઇન પર લાંબી લુપ લાઇનના નોડસાઇટ ઓ.એચ.ઈ. મોડિફિકેશન કામ.
અંદાજિત મૂલ્ય (રૂ.) : ૫૯૯૧૮૬૬.૫૬ **અર્જનક મની/પિડ સિસ્ટમિક્રી (રૂ.) :** ૧૧૯૮૦૦.૦૦
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ટાઇટલ કિલચર્ચ રૂા. 45/- પ્રતિ સ્કેપર સેમી

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પબ્લીક નોટીસ રૂા. 260/- પ્રતિ સ્કેપર સેમી

(GST 5% Extra)

જાહેર ખબર આપવા કોલ કરો
સંદેશ ભવન, એલ એન્ડ ટી સર્કલ પાસે,
રાત્રિભંજાર સામે, વીઆઈપી રોડ, કારેલીબાગ, વડોદરા.
ફોન : 2265-2464750

જાહેર નોટીસ
અમો જયંતિવાલ વી. યાપડા એડવોકેટ, રહે. સરતી તે અમારા આસીની સુચના અનુસાર આ જાહેર નોટીસ આપી જણાવો છીએ કે, અમારા અસલી દસ્તાવેજીશન કીટીઈડ વડોદરા, સબ કીટીઈડ કચ્છના નામોએ ફાટલીના જુની વે.સ.નંબર ૩૮૨, ૩૮૩, જુનો બ્લોક/સર્વે નંબર ૪૪૨, નવો બ્લોક/સર્વે નં. ૦૫૭, ૦૬૦ ખાતા નંબર પપ૪૨, જેનું સેક્શન છે.આરે. ૧-૦૪-

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૫૩૯	૧૧	૨૧/૧૦/૧૯૮૧	૧-૨૨-૧૮	નથસાર સુરુષ શેઠ
૫૪૦	૧૧૩	૨૧/૧૦/૧૯૮૧	૧-૨૨-૧૮	
૫૪૧	૧૧૫	૨૧/૧૦/૧૯૮૧	૨-૦૬-૦૯	

ઉપર જણાવેલ વિગતવાળી જમીની નથસાર સુરુષ શેઠનાઓએ તેઓની સ્વતંત્ર માલીકી, કબજા ભોગપટાની હોવાનું પાછાવી અમારા અસીલને વેચાણ આપવાનું નક્કી કરેલ છે. જેથી અમારા અસીલે આવી પાછો તે જમીનીનાં ટાઈટલ ક્લીર કરવામાં લાગ-લાગ, કાદ, હિત, સંપત્તિ કે અન્યકાર હોય તે નોંધેલા અમારે હિત - ૧ માં તેમને પૂરવાના સહ વાંચનાં રજુ કરવા. મુદતમાં હોઈના વાંચનાં નીવે અપે તે અમારા અસીલને મદદરૂઠું આપવાનું ટાઈટલ ક્લીર કરવામાં સર્વોચ્ચ આપવામાં આવશે એવું સ્વાદ્ય માટે હોઈના હોઈપસ પ્રકારના વાંચનાં કે તકરારો ચાલશે નહીં જેની સ્પષ્ટ નોંધ લેવી.

અસીલની સુધાનાં એને કરામતગાદી

[illegible][illegible]